

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

Original Application No. 856 of 2017
Date of order : 09-03-2018

Between :

Amanganti Mallamma @ Susheela,
W/o Late Amanganti @ M.Ettaiah Ramaiah,
Aged about 50 years, Occ: Housewife,
R/o H.No.6-112/1, Near ZPH School,
Jooluru Village, Pochampalli Mandal,
Nalgonda District.

....Applicant

AND

1. Union of India,
Rep by its Secretary,
Ministry of Railways,
New Delhi.
2. The South Central Railway,
Rep by its General Manager,
Rail Nilayam, Secunderabad.
3. Senior Divisional Personnel Officer/SC,
O/o the Divisional Railway Manager,
Personnel Branch, 4th Floor,
Sanchalan Bhavan, Secunderabad.
4. The Divisional Railway Manager,
Personal Branch, 4th Floor,
Sanchalan Bhavan, Secunderabad.
5. The Assistant Divisional Engineer,
South Central Railway,
Vikarabad PWD, Vikarabad.Respondents

Counsel for the Applicant: Mr.V.GaneshBhujanga Rao
Counsel for the Respondents : Mr.M.Venkateswarlu,SC for Rlys

CORAM :

THE HON'BLE MR.JUSTICE R.KANTHA RAO, JUDICIAL MEMBER
THE HON'BLE MRS. MINNIE MATHEW, ADMINISTRATIVE MEMBER

(Oral order per Hon'ble Mr.Justice R.Kanta Rao, Judicial Member)

(Oral order per Hon'ble Mr.Justice R.Kanta Rao, Judicial Member)

No representation for the applicant. On the earlier occasion a direction was issued to make rival claimants as party to the OA and the same was not complied with.

2. The Original Application is therefore dismissed. No order as to costs.

(MINNIE MATHEW)
ADMINISTRATIVE MEMBER

(R.KANTHA RAO)
JUDICIAL MEMBER

Dated : 09th March, 2018.
Dictated in Open Court.

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